

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 55 of 2015 &  
I.A. No. 75 of 2015**

**Dated: 12<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**GRIDCO Ltd. ... Appellant(s)  
Versus  
Central Electricity Supply Utility of  
Odisha & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley  
Mr. Abhishek Upadhyay for R.1

Counsel for the Respondent(s) : Mr. R.B. Sharma for R.6  
Mr. Rutwik Panda  
Ms. Anshu Malik  
Mr. P.C. Sen for R.7  
Mr. Hasan Murtaza for R.2

**ORDER**

Learned counsel for Respondent No.7 seeks four weeks time to file reply. He may file the same on or before 11.03.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 28.03.2016 after serving copy on the other side.

List the matter on **01.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**